

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 19.02.2001

OA No.44/2000

N.K.Dahat s/o Shri Raghobaji Dahat aged 61 years, Retd. Drawing Teacher KV No. 2, Jaipur Cantt. Jhotwara Jaiput, r/o 1-D-92, Lalita Shastri Nagar, Jaipur

.. Applicant

Versus

1. Union of India through the Secretary, Ministry of Human Resources, Shastri Bhawan, New Delhi.
2. The Secretary, Ministry of Defence, Rakshya Bhawan, New Delhi.
3. The Commissioner, Kendriya Vidyalaya Sangathan, Near JN University Campus, Jagat Singh Marg, New Delhi.
4. The Director General NCC, Ministry of Defence, Govt. of India R.K.Puram, New Delhi.

.. Respondents

Mr. R.P.Pareek, counsel for the applicant

Mr. V.S.Gurjar, counsel for the respondents Nos. 3 and 5.

Mr. U.D.Sharma, counsel for respondent No.4.

CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

Order

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

The applicant seeks a direction at the hands of this Tribunal to the respondents to count services of the applicant rendered by him in the NCC Directorate w.e.f. 2.8.1957 to 24.8.1975 towards the pensionary benefits.

2. The respondents have now filed proceedings/order dated 9.11.2000 which reads as under:-

"No.F.69-4/88-KVS(E.IV)

Dated: 09/11/2000

OFFICE ORDER

Approval of competent authority of KVS is hereby accorded for counting of past service in respect of Shri NK Dahat, Ex-Darwing Teacher, KV, No.2 Jaipur rendered by him as Gestetner Operator in NCC Directorate, Rajasthan, Jaipur w.e.f. 2.8.57 to 25.8.75 (18 years and 24 years) towards pensionary benefits in KVS."

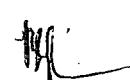
3. From the above order, it is clear that the applicant has got the relief as prayed for in the application. Therefore, nothing survives in this application.

4. In view of the matter, we pass the order as under:-

Application is disposed of as having become infructuous. However, respondents Nos. 3 and 5 shall revise the applicant's pensionary benefits within a period of 3 months in the light of the above order passed by them on 9.11.2000.


(N.P.NAWANI)

Adm. Member


(B.S.RAIKOTE)

Vice Chairman